

O.A. 350/01572/2015

Date of Order: 18-11-2015

Present

Hon'ble Mr Justice G. Rajasuria, Judicial Member

Sri Chandan Hazra son of late Bhabani Prasad Hazra residing at Village & P.O. Gauranga Nagar, P.S. New Town, Dist. 24 Parganas (North) Kolkata-700159.

.....Applicant

Vs.

Union of India & Ors. (Atomic Energy)

Respon dents

For the Applicants

Mr. K. K. Maity, Counsel

For the Respondents

Mr. R. R. Choudhury, Counsel

## ORDER (ORAL)

## JUSTICE G.RAJASURIA, JM

Heard both. This O.A has been filed seeking the following reliefs:

- a) An order/or direction be issued to set aside the order dated 24.10.2008 passed by the Administrative Officer-III being the respondent No.4 and order dated 01.07.2009 passed by the Assistant Personnel Officer being the respondent No.3.
- b) An order/or direction be issued to the concerned respondent authorities to provide appointment to the applicant on compassionate ground.
- The learned counsel for the applicant would narrate the facts to the effect that Bhabani Prasad Hazra died in harness as Group 'D' employee of the respondent department in the year 2007. Immediately thereafter application was filed by the widow and her son seeking employment on compassionate ground in favour of her son. However, cryptic reply was given without giving any reasons. Whereupon another application was filed seeking compassionate appointment and again reply was given without stating any reason. Thereafter, the applicant was running from pillar to post to ascertain as to whether any compassionate appointment was given at all in that department. Learned counsel for the applicant ascertained it from the department of Atomic Energy that such appointments are given. Learned counsel for the applicant at the time of hearing restricted the prayer of the applicant to the effect that suitable direction might be given to the department to furnish the reason for rejection.

- 2. Per contra, the learned counsel for the respondents would submit that if such a direction is given the department will furnish the detailed reason for rejecting the prayer of the applicant for giving compassionate appointment to one of the sons of the deceased.
- 3. Accordingly the respondents are directed to pass a reasoned order within a period of one month from the date of receipt of a copy of this order and communicate the same to the applicant.

O.A is disposed of. No costs.

( G. RAJASURIA ) JUDICIAL MEMBER

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